

12.00 hrs.

[English]

MR. DEPUTY-SPEAKER: Now we shall take up unscheduled business.

(Interruptions)

MR. DEPUTY-SPEAKER: There are some names before me. There are some matters which pertain to the State and there are some matter which are of many years old. Immediately after Question Hour, only matters which are recent and public importance are to be raised normally. Do you want me to call the names in the order or do you want to raise a specific issue?

(Interruptions)

12.01 hrs.

RE. BOFORS ISSUE

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, may I raise a very important issue with your permission? (Interruptions)

MR. DEPUTY-SPEAKER: Any procedure which is to be adopted should be a pleasing one and it should please everybody.

Now, I allow Shri Somnath Chatterjee

SHRI SOMNATH CHATTERJEE: Sir, the Government should have come out with a statement as to the present position about information on Bofors. The hon. Prime Minister had assured this House that he would monitor on a day to day basis as to what is happening in the Swiss Courts, about the progress of the case, and whether the documents and information would be made

available to us. The House should be informed about the position.

Sir, this matter has come out in the Press. This matter has been raised on the floor of the House already. But the Government is completely silent. There is no response. No information is being given. The country does not know about it and all the people are agitated about it. And this matter cannot be treated as a routine matter when corruption of such highest magnitude is there. It required formation of Committees and there was a of of discussion on the floor of the House. The whole country is interested to know about this matter.

I would urge upon the Government to immediately respond to this matter and come out with a statement as to what is the present position, whether any information has come, whether any document has come and what are the names that are there. Why is the Government keeping silent over this matter?

Therefore, they have something to hide. If they do not have anything to hide then they should come out immediately with full information.

SHRI JASWANT SINGH (Chittorgarh): Mr. Deputy Speaker, Sir admittedly this is a case of many years standing. But, precisely because it is a case of many years standing, it has gone through the tortuous path of political chicanery of every possible attempt to create legal hurdles in the process of establishing the truth. Now, that finally the Cantonal Court of Geneva has released the documents, there are certain clarifications that I would wish to seek from the Government.

Firstly, is it correct that the Cantonal Court of Geneva was ready to release the

documents almost eight to nine week ago? And all that it wanted was an assurance from the Government of India that when these documents would be released, a certain procedure of law would be followed. But the Government of India instead of giving that assurance promptly— despite the hon. Prime Minister's assurance that he himself would be monitoring this matter on a day-to-day basis— sat on this matter for almost two and a half months.

Secondly, now, when assurance was given what is the status of documents? We are informed through the Press that the documents were to be made available to this country on the first of March. First of March has gone. Have these documents been made available to the country or have they not been made available? If they have not been made available then certainly the nation has a right to know why those documents have not been made available. What kind of laxity is it on the part of the Government which has resulted in yet another delay?

Thirdly, if those documents have been made available, then we in this Parliament have a right to demand that at the earliest opportunity the Government should come forward with a comprehensive statement on the documents that have been received along with the full details contained in those documents. This brooks no delay and if those documents have been received, we expect that a direction, may be given from the Chair, that the Government will come out with full facts in the early part of the next week itself. That should be the direction.

SHRI ATAL BIHARI VAJPAYEE
(Lucknow): Tomorrow.

SHRI JASWANT SINGH: I was in

error. Tomorrow is a working day for Parliament. Why should it brook even a day's delay? If this Government is not in a position to release those documents and give details before the House rises today, you in your consideration can give them till tomorrow. Then certainly after Question Hour tomorrow, at 12 o'clock, the first thing that the Government should do is to give full details of the entire matter. This is a direction that we seek from your very high Chair to this very inefficient Government.

SHRI SHARAD YADAV (Madhepura): Mr. Deputy Speaker, Sir, this is a very serious matter. The entire country knew that on 1st March the Government would come to know about it and it would get all the related documents. Our Prime Minister also has CBI department under him. Associating myself with the views expressed by my two learned friends, I request you to direct the Government to tell us without any delay as to whether these documents have been made available to them, if not, by when the same is likely to be made available to them. This is a very serious matter, therefore the Government should not adopt dilatory attitude in the matter. Through you, I want to submit that the Government must respond to the matter and let us know the latest position of the case and whether documents pertaining to the names which were supposed to be disclosed to the CBI have been arrived or not. The Government should not put it off, instead it should tell by when these documents will be received? This is such an important issue which changed the Government... (*Interruptions*) A case of such a large scale corruption through these document we can know about the persons involved in this scandal. In order to clear their image in public the Government should clearly tell the present position of the case.

[English]

SHRI LOKANATH CHOUDHURY (Jagatsinghpuri): Mr. Deputy Speaker, Sir I join with others. This matter has been agitating the minds of the people in the country for so many years and I do not think it is proper on the part of any Government to keep the country in dark without informing about the facts. When it was said that the documents will be released, it was the duty of the Government to get the documents and give them to the country. It is already late and I think there should be no further delay. The Government should not create more confusion and should allow this House also to run. If the Government does not give the documents by tomorrow, as demanded by Jaswant Singh Ji.... (Interruptions). The only demand is that the information should be given without further delay. Jaswant Singh Ji has given one day's time. If the Government want the House to run, then I think it will be proper on the part of the Government to cooperate with the Opposition and give the information by tomorrow so that all the confusion is removed.

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, the issue raised is of a very serious nature. You should not treat it as other routine matter, which are taken up during zero hour. The Bofors scandal has been agitating the minds of the people of this country as well as the House. This House should be taken into confidence about the developments in the Swiss Court. Out colleagues have requested you to direct the Government to come with a statement in this regard latest by tomorrow.

[English]

SHRI RAM VILAS PASWAN (Rosera): Where is the Government? Where is the Parliamentary Affairs Minister? Who will

respond? Sir, you direct the Government to respond... (Interruptions).

SHRI CHITTA BASU (Barasat) Sir, there is a general impression in the country that the Government is interested to cover up the truth, as Shri Shankaranand's Committee on Bofors has successfully covered up the truth about it. Now this impression is with the entire House also even now the Government is interested to cover up the truth. Now that the information is available that the documents are to be handed over to the Government of India... (Interruptions). Sir, you know what we are interested to know about and therefore, I request that you should tell the Government that the truth should be placed before the House.

MR. DEPUTY SPEAKER : Have you noted it, Mr. Parliamentary Affairs Minister? Regarding Bofors, they want a statement to be made tomorrow on the floor of the House... (Interruption)

SHRI NITISH KUMAR (Barli) : Sir, he is not taking the House seriously. He just walks in and walks out. He is not interested in sitting in the House... (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SRI MUKUL WASNIK) : Sir, it is totally unfair on the part of Shri Nitish Kumar to make an irresponsible statement like this. It is not proper on his part and it is totally unfair to make a statement of this type. My colleague Mr. Faleiro was sitting in the House and just now he has left.

As far as the statement on Bofors is concerned, which you have just mentioned. I

would like to say that while speaking on the Motion of Tanks, Jaswant Singh Ji has already taken up the issue... (*Interruptions*).

SHRI JASWANT SINGH : Will the hon. Minister yield for a minute? Sir, the two questions are totally unrelated.

The reply by the Prime Minister to the debate on the Motion of Thanks to the Address by the Head of the Republic to the Joint Session of Parliament is altogether a different matter. The specific demand raised from the entire ranks of the Opposition about the Bofors papers is a specific matter. You cannot down it into the totality of the Prime Minister's waffle, which is called a 'reply'. That is not acceptable to us.

The simple demand that we have which we would like to reiterate is, give full facts about the Bofors matter, what happened in Cantonal Court, where are the papers, divulge full facts to the House. These must be given latest by tomorrow before Zero Hour starts. That is what we are requesting and we request you to give equally specific direction to the Government because you have to say things three or four times before this Government understand. That is why, I am requesting you to repeat this to them.

[*Translation*]

SHRI MOHAN SINGH (Deoria) : Mr. Deputy Speaker, Sir, you direct the Government to make a statement in this regard.

[*English*]

SHRI SRIKANT JENA (Cuttack) : What is the Government's response to this issue.

[*Translation*]

SHRI LAL K.H. ADVANI (Gandhi Nagar) : Mr. Deputy Speaker, Sir, the Minister of

State in the Ministry of Parliamentary Affairs should see to it that the Prime Minister had already given an assurance to the House regarding Bofors. It was expected that Cantonal Court would provide documents to the Government on 1st March, thereafter the Government would have informed the House. But today it is 3rd March and the Government has not come up with any such information in this regard. So, we are raising this issue in the House. The Government should tell the House the reasons of not getting these documents and by when these will be available? Was it not the responsibility of the Government to tell about it. Everybody knows it that the elections in 1990 were contested on Bofors issue and the then Government had lost the elections. Therefore, the Government should be directed to provide full information to the House in this regard by tomorrow.

[*English*]

SHRI SRIKANTA JENA : Why is the Government keeping mum on this issue.

SHRI MUKUL WASNIK : We are not keeping mum on this issue.

[*Translation*]

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, today you are sitting on the Speaker's chair and it is your duty to carry out responsibility in this regard. I request you if the Government try to evade the issue then you should direct the Government to furnish full information in this regard.

SHRI RAMSAGAR (Barabanki) : Mr. Deputy Speaker, Sir, today March 1st is gone I want to know from the Government whether the Bofors issue has been hushed up or some investigation is yet to be done. We want to know the reply of this through the

Government's statement. The general people as well as the House are in dark about it. Therefore, the Government should make a statement.

SHRI RABI RAY (Kendrapada): Mr. Deputy Speaker, Sir, yesterday during zero hour, I raised this question in the House, with the permission of the Speaker. Mr. Deputy Speaker, Sir, our Prime Minister assured the people and the House, that he would himself monitor this matter. I want to know from the Parliamentary Minister whether he is aware of this fact or not? As Advaniji said that the 1990 General Elections were fought on this issue and people gave their emphatic verdict against corruption at high places. After this, all the Bofors documents have not been handed-over to the CBI. Mr Deputy Speaker, Sir, this is a basic question. I am saying that this Central Government has become the fountainhead of corruption. Considering that this is a multi-crore scandal the Government must realised this. Therefore, I support the demand of the opposition that the Government take the House and the people into confidence tomorrow, as to why the judgement of the Cantonal Court, in this scandal, was not handed over to the CBI. People feel that, there is a conspiracy in this. I too have received the information that the names of ex-IAS officials and army officials also figure in this scandal. What happened regarding this? The Government should make a statement, if not today then tomorrow.

SHRI NITISH KUMAR: Mr Deputy Speaker, Sir, as the Parliamentary Affairs Minister Shri Vidyacharan Shukla has arrived, therefore the Government should clarify its position regarding Bofors documents. Perhaps, he may have information on this. This matter was raised by Rabi Ray yesterday as well as today. But the Government wants to postpone this till the vote of

thanks to the President's Address. This cannot be tolerated. If the proceeding of the House are to be conducted smoothly, the Government must give full attention on this matter, else, there would be difficulty in conducting the proceedings.

[English]

SHRI RAMESH CHENNITHALA (Kottayam): This is all repetition. (*Interruptions*)

I am on some other issue [*Interruptions*]

You have called me and I am on my legs. What do you say? I am on some other issue. [*Interruptions*]

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Settle this matter. Please direct the Government to make a statement tomorrow. We want a statement tomorrow. (*interruptions*)

SHRI SHARAD YADAV: You cannot side-track this matter like this. (*Interruptions*)

[English]

MR. DEPUTY SPEAKER: They want some information.

THE MINISTER OF WATER RESOURCES ADMINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Sir, the House is debating the President's Address.

SEVERAL HON. MEMBERS: No, No.

[Translation]

SHRI VIDYA CHARAN SHUKLA: Please listen to me. If you are not satisfied with it will do as directed by the Deputy

Speaker I was submitting that discussion is going on motion of thanks on the Presidents Address After this we would debate the budget for 12 13 hours and discuss it for three days

SHRI NITISH KUMAR (Barh) Why are you linking this issue with the Budget Is the Bofors kickbacks amount being adjusted in the Budget

[English]

MR DEPUTY SPEAKER You please hear Afterwards, you can say whatever you want to say

[Translation]

SHRI VIDYA CHARAN SHUKLA Those who are aware of Parliamentary procedure know it very well that any matter can be raised during the discussion on the motion of thanks to the Address and during the Budget discussion There is no bar on it The hon Members have the full right during discussion to seek any information they want in regard to Bofors Both the hon Prime Minister and the Finance Minister would reply While replying, whatever necessary information they have to give to the House they can give Therefore, we do not see any need to speak separately on this Give them an opportunity to express their views and they would get just details regarding whatever they say [Interruptions]

SHRI NITISH KUMAR Mr Deputy Speaker, in this way it will not do Things would not be settled by replying at the time of reply during the motion of thanks This question was raised separately [Interruptions]

SHRI ATAL BIHARI VAJPAYEE It is correct that discussion is underway on the

motion of thanks to the President's Address and the Budget will also come for discussion later But, in spite of these important issues are raised from time to time, in the parliament and this Chair directs the Government to make a reply on those issues and Shri Shukla has himself given replies, at such times Bofors comes in a different category That can not be included in the discussion that would take place on the motion of thanks to the President's Address of during the general discussion on the Budget We can speak during this time But the issue is not regarding speaking during this time Jaswant Singh had also spoken But the facts have to come from the Government

SHRI VIDYA CHARAN SHUKLA Those facts would come

SHRI ATAL BIHARI VAJPAYEE We desire that all those facts should be placed before the House by the Government tomorrow And on that basis, we should make our comment But the facts must be placed before us

SHRI VIDYA CHARAN SHUKLA Mr, Deputy Speaker, Sir, we will go by your directives Please give your directive We should follow your directive [Interruptions]

SHRI NITISH KUMAR Mr Deputy Speaker, Sir, there should be a directive from you that the Government make a statement separately For this there should be a directive from your side

SHRI LAL K ADVANI Mr Deputy Speaker Sir, perhaps the Parliamentary Affairs Minister did not pay attention as to why this discussion arose It arose because it was in the print media that on the 1st, the Government would receive the Bofors document Our demand is that, the Government should inform the House tomorrow

whether it has received the documents or not. If yes, what documents, it has received, who have been held guilty in those documents, and what action does the Government contemplate? If the document have not come, why the delay, and it should also say if there is negligence on the part of the Government. So that the discussion that is going on would only then be relevant. But the point is why should we come to know the news relating to 1st March from the newspapers? Why did we not come to know of this from the Parliamentary Affairs Minister? Specially, for the fact that the Parliamentary Affairs Minister is also among those who were elected in 1989 on the basis of the fact that the Government is guilty on Bofors issue.

You please give directive that the Government should give statement in this regard that what is the position is Bofors case We want only this.

[English]

SHRI SOMNATH CHATTERJEE: Mr Deputy-Speaker. Sir, we were reminded by the hon. Minister for Parliamentary Affairs that during the discussion on the President's Address, anything under the Sun could be raised. This is not a routine matter. Of course, it has become routine. corruption has become routine with this Government. But this is a very serious issue. I had referred to the commitment of the Prime Minister of India to this House when he said that he would not only monitor the matter on day-to-day basis but he would also take the House into confidence and keep the House informed about it. I refer to the prime minister's commitment when we have to come to know things from the newspapers. This Government is like Mauni Baba that will go on keeping quiet. When the entire opposition is requesting for it, there is no response from them and we are reminded of the admit of the President's Address. Is this the way

the Government should react on a serious situation like this? This Government is treating it as a routine matter, with a routine response, a thoughtless response. Therefore, I demand that they should immediately come out with a statement.

[*Translation*]

SHRI JASWANT SINGH: Mr. Deputy Speaker, I have only one request to you. I fail to understand, half-an-hour has gone. why is the Government hesitating to place the facts before the House. Does it want to hide something?

I have been unable to understand it.

SHRI VIDYACHARAN SHUKLA: Unfortunately we are also unable to understand what do you want to say?

SHRI JASWANT SINGH: It is already half an hour. what objection does the Government have to highlight the facts?

The hon Ministers gets up and inter-rupt. This is not the way the proceedings should take place. He should have informed that the facts would be presented at noon. Then we would not have stood up, there was no need for you to direct us.

[English]

What are they trying to hide? I am unable to understand that. What is it that the Government wishes to hide and why does it wish to hide? They have lost an election on this issue [*Interruptions*].

SHRI RAMESH CHENNITHALA: We want to know how many times they want to speak. They are all repeating the same point. [*interruptions*].

SHRI MRUTYUNJAYA NAYAK (Phulbani): There is nothing to hide [*Interruptions*].

[Translation]

SHRI SHARAD YADAV: Mr. Deputy Speaker, Sir, the entire opposition has pointed out only one thing. We do not like this matter to be related to President's Address. The Government should clarify it, this is a totally separate issue [Interruptions]. The Government should give clarification only with respect to the verdict given by the supreme Court and the information furnished to the Government. If the Government cannot do so, the proceedings of the House will not run today.... [Interruptions]. The Government will have to make this clear just now. They just want to suppress the matter. They cannot silence us by shouting.... [Interruptions]... Mr. Deputy Speaker, sir, you may please direct the Government to issue a statement on Bofors issue tomorrow... [Interruptions]..

[English]

MR. DEPUTY SPEAKER: Kindly resume your seats. The time for unscheduled house is over. Now kindly allow the papers to be laid on the Table of the House... [Interruptions].

12.34 hrs.

(At this stage Shri Mohammad Ali Ash fatmi and some other Members stood on the Floor near the Table)

12.35 hrs.

(Interruptions)

At this stage, Shri Mohammad Ali Ashraf Fami and some other hon. Members went back to their seats.

(Interruptions)

MR. DEPUTY SPEAKER: The hon. Members have desired to get certain infor-

mation. The Government has heard it with patience and the Government come forward with appropriate action at the proper time [Interruptions]

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Deputy Speaker, Sir, you may please direct the Government to present the facts before the House tomorrow. We will have no objection to it. You may please give direction to this effect to the Government and they will have to obey it.. [Interruptions]... The Government should take the entire House into confidence... (Interruptions).

[English]

MR. DEPUTY SPEAKER: The Chair has expressed its feelings. [Interruptions].

MR. DEPUTY SPEAKER: The Chair has already expressed its opinion. The House will have to come to an order. [Interruptions].

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): If at all the Government have any information, they should furnish it in the House and if not, they should clearly admit it here that they do not have any information. However, the way they are behaving gives an impression that they do have the information.... [Interruptions].. They will not be let off so easily... (Interruptions).

[English]

MR. DEPUTY SPEAKER: The Chair has already expressed its feelings. I have already told that the Government will come forward with necessary action at the appropriate time. I have already directed the Government. [Interruptions].

SHRI VIDYACHARAN SHUKLA: Sir, you have been pleased to give the ruling; and we will follow your ruling scrupulously. *[Interruptions]* Whatever ruling you have given, we will follow it scrupulously. *[Interruptions]*.

MR. DEPUTY SPEAKER: There is a limit for everything. *[Interruptions]*.

SHRI GEORGE FERNANDES: Sir, there is a limit for their irresponsibility also. They can tell us as to whether they have the information or they do not have the information. *[Interruptions]*.

SHRI LAL K ADVANI: Sir, we entirely agree with you that there is a limit for everything. But the Government is crossing all limits in what it is doing today. *[Interruptions]* After all, what does the opposition want? If the Government has no information and whatever has been published in the press is wrong, firstly, they will be provided all the papers. So, they can come and say tomorrow that they have no information and we are willing to accept it. But, if there is any information, why are they concealing it? And the fact that you are not willing to say even this much.

[Translation]

The hon Minister of Parliamentary Affairs should have assured that day that the Government would issue a statement on the issue on which the opposition had expressed its concern. we would have been satisfied. But since they are not willing to give such an assurance it means that they want to hide something. SHRI VIDYA CHARAN SHUKLA This is totally wrong Mr Speaker. Sir, we have not said so, nor do we have such intention. You have listened to the points raised by the members of opposition and you also listened to our views. Thereafter you gave a ruling that whatever

information the Government have in this regard should be furnished to and discussed in the House. We acted upon your ruling.. *(Interruptions)* We want to obey your directions. Whatever information we are to furnish will be furnished after the President's Address.. *[Interruptions]*...we do not want to hide anything.

Such an eye-wash would not do.

SHRI VIDYA CHARAN SHUKLA: We do not have such intention. Whatever information we have will be furnished properly to the country and to the House and we will accept your suggestions in this regard....*[Interruptions]*.

SHRI SHARAD YADAV: We want to a specific date.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, there is not only corruption at the top level, but there is also a loss of memory in relation to the Bofors issue, as in the case of the Solanki affair. Similarly, they are forgetting what the Prime Minister has stated on his own. He said that he would be monitoring and will be keeping the House informed of all the developments about Bofors. What we are requesting is this. Unless you give a direction and unless the Government gives a promise that tomorrow after the Zero Hour is over, they will come with the information which they have about the recent developments, the House will not be allowed to function because we know that loss of memory is dangerous thing *[Interruptions]*

MR DEPUTY SPEAKER There is no and to this

(Interruptions)

MR. DEPUTY SPEAKER: As we have agreed and as we are following, by 12.30 p.m., the unscheduled business should have come to a close.

[*Translation*]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir, this is not proper. It is not a matter to be raised during the Zero Hour, it is a matter of the dignity of the nation, it is the matter of the dignity of the House.

[*English*]

MR. DEPUTY SPEAKER: You have all made your points very clearly.

(*Interruptions*)

SHRI SRIKANTA JENA: The parliamentary Affairs Minister is trying to mislead this House. [*Interruptions*]. Please listen.. [*Interruptions*].

MR. DEPUTY SPEAKER: Mr. Jena is on his legs.

MR. DEPUTY SPEAKER: I will here you

[*Interruptions*].

SHRI SRIKANTA JENA: Yesterday, when this issue was raised by Mr. Rabi Ray, we wanted to know what exactly was the position. Have the papers come to the Government of India or not? We simply wanted to know this yesterday. [*Interruptions*] But today the parliamentary Affairs Minister has not confirmed the position that the papers have come to the Government of India (*Interruptions*) the Government of India is trying to hide it [*Interruptions*] On this issue, you have a role to play in this House [*Interruptions*] The Government is trying to hide certain things from the House after the assurance of the Prime Minister [*Interruptions*] Let them say what they have got on

the issue of Bofors. [*Interruptions*] You give your direction. [*Interruptions*]

MR. DEPUTY SPEAKER: I have heard you are for a very long time.

[*Interruptions*]

MR. DEPUTY SPEAKER: You are really agitated.

SHRI RUPCHAND PAL (Hooghly): The whole opposition is agitated.

MR. DEPUTY SPEAKER: The Government has to satisfy you

[*Interruptions*]

MR. DEPUTY SPEAKER: Hon. Minister of Parliamentary Affairs has told that he would come to this House with necessary information at the earliest possible, opportunity.

[*Interruptions*]

SHRI SRIKANTA JENA: No, Sir.. [*Interruptions*]

SHRI NITISH KUMAR: You give the direction.

MR. DEPUTY SPEAKER: You have taken 45 minutes. [*Interruptions*]

MR. DEPUTY SPEAKER: kindly cooperate. [*Interruptions*]

[*Translation*]

I do not know why you are so reluctant? [*Interruptions*]

[*English*]

MR. DEPUTY SPEAKER. you have taken 45 minutes. [*Interruptions*]

MR. DEPUTY SPEAKER: Kindly

cooperate.

[*Interruptions*]

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, we are not responsible for wasting 45 minutes of the House. If the Government wished, the matter could have been solved within a minute... [*Interruptions*]... Now if you do not give the direction and resultantly the Government does not make a statement, the proceedings of the House will run in this manner only... [*Interruptions*]... Tomorrow the House is going to be adjourned for two days. I would like to know whether the Government is ready to issue a statement before tomorrow or not. Are you going to direct the Government or not... [*Interruptions*]...

[*English*]

You direct the Government that by tomorrow, the Government must make a statement. The announcement should be here.

MR. DEPUTY SPEAKER: Now, Papers to be laid.

12.49 hrs.

PAPERS LAID ON THE TABLE

Annual report and review on the working of Oil and Natural Gas Commission and its subsidiary viz ONGC Videsh Ltd. for 1992-93 and statement for delay in laying these papers etc.

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH

AFFAIRS AND SPORTS) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI MUKUL WASNIK) ON BEHALF OF CAPTAIN SATISH SHARMA: Sir, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English Versions) of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93 alongwith Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Oil and Natural Gas Commission and of its subsidiary viz. ONGC Videsh Limited for the year 1992-93.
- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No LT 5441/94]

- (3) (i) A copy of the Annual Report (Hindi and English Versions) of the Oil Industry Development Board, New Delhi, for the year 1992-93, alongwith Audited accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English Versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1992-93.
- (4) (iii) Statement (Hindi and English Versions) showing reasons for delay in laying the papers men-